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ITEM NO.25 Court 5 (Video Conferencing)

SECTION II-B

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6273/2020

(Arising out of impugned final judgment and order dated 20-11-2020 in TRPCR No. 49/2020 passed by the High Court Of Kerala At Ernakulam)

THE STATE OF KERALA

Petitioner(s)

VERSUS

SUNIL N.S.@ PULSAR SUNI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.127126/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date: 15-12-2020 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.

Ms. Priyanka Prakash, Adv.

Ms. Beena Prakash, Adv.

Mr. G. Prakash, AOR

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.

Mr. Philip T. Varghese, Adv.

Mr. Sujesh Menon, Adv.

Ms. Pragya Baghel, Adv.

Mr. Vamshi Polsani, Adv.

Ms. Samten Doma, Adv.

Ms. Ranjeeta Rohatgi, AOR

UPON hearing the counsel the Court made the following O R D E R

We decline to interfere in this special leave petition. The special leave petition is dismissed.

However, the dismissal of this special leave petition will not come in the way of the

prosecution to request the learned Judge to consider the pending applications including to challenge the adverse order(s) passed by the trial Court on the said applications or any further proceedings by way of appropriate proceedings before the Higher forum.

The prosecution is free to nominate new special public prosecutor within one week from today, if so advised.

Pending application(s), if any, shall stand disposed of.

(NEETU KHAJURIA) COURT MASTER (VIDYA NEGI) COURT MASTER